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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ O.M.P. (COMM) 474/2022, CAV 382/2022, I.A.19467/2022, I.A.19468/2022,

MUNICIPAL CORPORATION OF DELHI

..... Petitioner

Through: None.

versus

DRA BRAHAMPUTRA CONSORTIUM LTD. (JV)

..... Respondent

Through: None.

CORAM: HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

O R D E R % 23.11.2022 O.M.P. (COMM) 474/2022

1. None is present today.

2. Fresh Objection under Section 34 of the Arbitration & Conciliation Act, 1996 has been filed.

I.A.19469/2022

1. An application under Section 151 CPC has also been filed for Condonation of three days delay in re-filing the petition.

CAV 382/2022

1. Caveat 382/2022 under Section 148 A of CPC has also been filed on behalf of the respondent.

O.M.P. (COMM) 474/2022

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3. Notice of the objection and the application be sent to the respondent on filing of process fee by the petitioner, to be served through ordinary post and electronic mode, returnable on 16^{th} January, 2023.

NEENA BANSAL KRISHNA, J

NOVEMBER 23, 2022 va

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